

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA**

No.HHC-2-A(8) /96

Dated, Shimla, the 28.5.2013

**NOTIFICATION**

Consequent upon issuance of Office Order No.HC/Admn./78-XII-14090 dated 23.05.2013 qua distribution of work amongst Registrars, Os.S.D/ Additional Registrars, Deputy Registrars /Assistant Registrars and in partial modification of earlier Notification No.HHC-2-A(8) /96, dated 19.4.2010, the Hon'ble the Chief Justice, in exercise of the powers conferred upon him, under Rule 1.20 of the Himachal Pradesh Financial Rule-2009, is pleased to declare Officer on Special Duty (Vigilance, Finance & Accounts) of the Himachal Pradesh High Court as the Controlling Officer in respect of High Court & Subordinate Courts in H.P.

In exercise of the powers conferred upon him, vide para-2 of the Notification No.Fin. (C)-A(3)- 34/75, dated 8<sup>th</sup> December, 1994, the Hon'ble Chief Justice is further pleased to delegate the powers upon the above declared Controlling Officer to incur the expenditure in respect of the High Court and Subordinate Courts in H.P., within the ceiling of the budget provision, to the extent mentioned against each item, herein below:-

Sr. No.	Item of expenditure		Extent of Power
1.	Telephone bills	(i)	Upto Rs.5,000/- in respect of each bill pertaining to the telephones of Hon'ble Judges & telephones provided for EPABX system.
		(ii)	Upto Rs. 4,000/- in respect of telephones of Registrar General, Registrars & other Judicial Officers posted in the High Court, where fax is attached, otherwise upto Rs.3,000/-.
		(iii)	Upto Rs.1,500/- in case of telephones of other officers.
2.	Purchase of maps and official procedure books other than law books		Rs.2,000/-
3.	Hospitality and entertainment.		Upto Rs.5,000/- in each case.
4.	To sanction misc. Contingence Expenses		Rs.5000/-
5.	Repair & purchase of spare parts for motor vehicles		Rs.5,000/- at a time subject to a limit of Rs. 20,000/- per annum for one vehicle.

Contd....P/2.....

These delegated powers are in addition to the financial powers already exercisable by the Controlling Officer as per Finance Department letter No.Fin.1-C(14)1/83, dated 6.9.1995 circulated by the Registry letter .HHC/Admn./10(126)88, dated 9.10.1995. However, the powers exercisable by the Controlling officer under the aforesaid letter of Finance Department are subject to the monetary limits fixed herein above.

The Registrar (Judicial) High Court of Himachal Pradesh shall exercise the same powers in the absence, on leave or otherwise, of Officer on Special Duty (Vigilance, Finance & Accounts) and in the absence of both, the Registrar General shall exercise the same powers.

By Order

REGISTRAR GENERAL

Endst.No. HHC-2-A(8)/96 14565-78  
Copy forwarded to:-

Dated 28.5.2013  
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1. The Registrar Administration-cum- Principal Private Secretary to the Hon'ble Chief Justice.
2. Principal Secretary (Fin.) to the Government of H.P. Shimla-2.
3. The Principal Secretary (Home), to the Government of H.P. Shimla-2.
4. The Accountant General (Audit), H.P. Shimla-3.
5. The Accountant General (A&E), H.P. Shimla-3.
6. Registrar (Inspection, Confidential Branch & Budget)/Registrar (Judicial & Judges Branch) High Court of Himachal Pradesh.
7. The OSD-Vigilance, Finance & Accounts/OSD-Protocol, Establishment and Buildings (High Courts & Subordinate Courts)/OSD Personnel, Organization & Administration and Library, OSD Central Co-coordinator/ Computer Cell.
8. Administrator-Assistant Coordinator, Main Mediation Centre.
9. The NIC Officers posted in the High Court are requested to upload the above Notification on the High Court Website today itself.
10. All the Additional Registrars;
11. All the Deputy Registrar/Assistant Registrars/ Court Masters/ Secretaries/Protocol Officer/Public Relations Officer;
12. The Treasury Officer, Capital Treasury, Shimla-2.
13. All the Section Officers/Chief Librarian.
14. Guard file.

  
REGISTRAR GENERAL